

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

RAJYA SABHA

**UNSTARRED QUESTION NO. 1808
ANSWERED ON 07.08.2024**

ESTABLISHMENT OF KVs IN BIHAR

1808 SHRI MANOJ KUMAR JHA:

Will the Minister of *Education* be pleased to state:

- (a) whether Government is aware that 50 KVs were sanctioned to the State of Bihar, out of that 16 school buildings are yet to be constructed by KVS, the reasons therefor; and
- (b) the details of progress in initiating construction of the 16 buildings and timeline fixed if any for initiating the construction?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)**

(a) & (b) Opening of new Kendriya Vidyalayas (KVs) is a continuous process. KVs are sanctioned on the basis of three mandatory criteria i.e. requisite extent of land (free of cost from the State Government / Sponsoring Authority), suitable rent free temporary accommodation and concentration of requisite number of Central Government Employees at the place of proposed new KV.

As on date, 53 KVs have been sanctioned in the State of Bihar, out of which 50 KVs are functional and 03 KVs are non-functional as the requisite extent of land has not been transferred / leased in favour of Kendriya Vidyalaya Sangathan (KVS) and suitable rent free temporary accommodation has not been provided by the State Government / Sponsoring Authority. 16 KVs are functioning from temporary accommodation provided by the State Government/Sponsoring Authority concerned. Out of these, 16 KVs, 02 school buildings are at construction stage and 02 are at DPR stage. The remaining 12 KVs are running from the temporary accommodation provided by the State Government / Sponsoring Authority, as land for construction of permanent building has not been transferred to KVS for these KVs.

Construction of permanent buildings for KVs is a continuous process, which depends upon identification of suitable land, completion of lease / transfer formalities in favour of KVS by the sponsoring authorities, submission of drawings / estimates by construction agency, availability of funds and requisite approvals etc. No definite time frame can be given in this regard.
